

106/3/95

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH.

C.P. No. 142/94 IN
O.A. No. 921/94/3030-303)

Dt: 30/3/95

Mr. J.S. Patel

v/s.

The U.O.I. & Ors. (Mr. Jaitey)

... Applicant.

... Respondents.

CORAM: HON'BLE JUSTICE SHRI M.S. DESHPANDE, V.C.

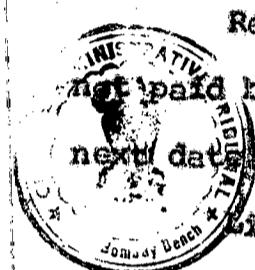
HON'BLE SHRI P.P. SRIVASTAVA, MEMBER (A).

TRIBUNAL'S ORDER:

Dt: 20/3/95.

Shri G.S. Walia for the applicant. Shri V.S. Masurkar for the respondents.

Reply to C.P. No. 142/94 within four weeks. If the DCRG not paid by that time, Respondent No.2 to remain present on the next date.



list the case on 21/4/95.

Copy to:-

Mr. J.S. Patel,
C/O. Mr. G.S. Walia, Adv.

Certified True Copy

Date 30/3/95

Section Officer
Central Admin. Tribunal,
Bombay Bench.

2.
30/3

The Union of India & Ors.,
through Mr. V.S. Masurkar, Adv.

SECTION OFFICER.

Despatched on 30/3/95

D. J. Darcher